## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 192 of 2018

Dated: 30<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

The Tata Power Company Limited

(Distribution)

Versus

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent(s) : Ms. Nikita Chowkse

Mr. Varun Pathak for R-2/HPCL

<u>ORDER</u>

Learned counsel, Mr. Melcolm Desai, appearing for the Appellant prays for four weeks time to enable him to file his rejoinder to the objection filed by learned counsel for the second Respondent.

Submission made by learned counsel for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder to the objection filed by learned counsel for the second Respondent on or before 27.11.2018, after duly serving copy to the appearing Respondents.

List the matter on <u>29.11.2018</u>, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

vt/js

Appellant(s)